
Tripura Act No. 1 of 1979.

**The Tripura Tribal Inhabitants
(House Tax) Law Repeal
Act, 1978.**

Published in the
EXTRAORDINARY ISSUE OF TRIPURA GAZETTE.

Agartala, Thursday, March 8, 1979 A. D.
Phalguna 17, 1900 S. E.

Government of Tripura
Law Department

No. F. 2(15)-Law/Leg/79.

Dated, Agartala,
the 22nd February, 1979.

The following Act of the Tripura Legislative Assembly received assent of the Governor on the 1st January, 1979 and is hereby published for general information.

Tripura Act No. 1 of 1979.

THE TRIPURA TRIBAL INHABITANTS (HOUSE TAX) LAW REPEAL
Act, 1978.

An

Act

to provide for the repeal of the house tax Law in force in the State of Tripura.

BE it enacted by the Legislative Assembly of Tripura in the Twenty-ninth year of the Republic of India as follows :—

- Short title and commencement. 1. (1) This Act may be called the Tripura Tribal Inhabitants (House Tax) Law Repeal Act, 1978.
- (2) It shall come into force at once.
- Repeal. 2. On and from the date of commencement of this Act, the Tripura Tribal Inhabitants (House Tax) Act, 1965, the Parbatya Projaganer Gharchukti Kar Sambandhiya Ain (Act relating to the house tax payable by the Hill tribes) (Act IV of 1329 T.E.), and the Order of the former Ruler of Tripura, dated 16.12.1347 T.E., relating to the levy of an additional tax of Rupees four for the area situated on the top of the Dambur Hill shall stand repealed.
- Savings. 3. The repeal of the Tripura Tribal Inhabitants (House Tax) Act, 1965, the Parbatya Projaganer Gharchukti Kar Sambandhiya Ain (Act relating to the house Tax payable by the Hill tribes) (Act IV of 1329 T. E.), and the Order of the former Ruler of Tripura, dated 16.12.1347 T.E., relating to the levy of an additional tax of Rupees four for the area situated on the top of the Dambur Hill by section 2 of this Act shall not affect :—
- (a) the previous operation of that Act or Ain or Order or anything duly done or suffered thereunder ;
- (b) any right, privilege, obligation or liability acquired, accrued or incurred under that Act or Ain or Order ;
- (c) any penalty, forfeiture or punishment incurred in respect of any offence committed against that Act or Ain or Order ; or

- (d) any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid, and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if that Act or Ain or Order had not been replaced.

J. K. BHATTACHARJYA
SECRETARY TO THE GOVT. OF TRIPURA.

